

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

Item No.208 – IA 263 of 2021  
Item No.209 – IA 350 of 2021  
Item No.210 – IA 220 of 2022  
Item No.211 – IA 316 of 2022  
In  
CP(IB) 397 of 2018

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

M/s Abhinandan Multitrade Pvt Ltd & Anr  
V/s  
M/s KSL & Industries

.....Applicant

.....Respondent

**Order delivered on 14/12/2022**

**Coram:**

Dr. Deepti Mukesh, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Monaal Davawala, Adv.  
Mr. Arjun Sheth, Adv.  
: Mr. Kiran Shah, RP in person  
For the Respondent : Ms. Nalini Lodha, Adv.  
Mr. Meet Thanki for R-1to R-6.

**ORDER**

**IA 350 of 2022**

Respondent no.1, being Directors / Ex-management of Corporate Debtor under CIRP, are directed to comply the order dated 15.09.2022. Respondent no.2 is also directed to cooperate with Resolution Professional. Respondent no.1 & Respondent no.2 to file compliance affidavit as what information and documents are submitted to Resolution Professional in compliance of our orders.

List on 17.01.2023

**IA 263 of 2021, IA 220 of 2022 and IA 316 of 2022**

Due to paucity of time, matter could not be taken up for hearing.

List on 17.01.2023

-Sd-

**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

-Sd-

**DR. DEEPTI MUKESH  
MEMBER (JUDICIAL)**